

SL. No.1

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II

Video Conference

CORAM: HON'BLE BHASKARA PANTULA MOHAN, -MEMBER (J)
CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.05.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE

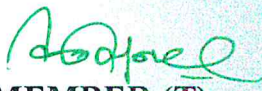
TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/432/2022 in Company Petition IB/28/2022
NAME OF THE COMPANY	IVRCL Chengapalli Tollyways Ltd
NAME OF THE PETITIONER(S)	Assets Care Reconstruction Enterprises Ltd
NAME OF THE RESPONDENT(S)	IVRCL Chengapalli Tollyways Ltd
UNDER SECTION	7 of IBC

ORDER

IA(IBC)/432/2022- Learned Counsel for the IRP appeared via video conference.

This IA has been filed for taking on record the AFA of the IRP appointed in the case of the Corporate Debtor vide order of admission dated 20.04.2022.

AFA taken on record and the **IA(IBC)/432/2022 is disposed of as allowed.**


MEMBER (T)

Ajay


MEMBER (J)